

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH
CIRCUIT SITTING AT NAGPUR

O.A.682/88

Sonone S.K.
LSG Cadre(Accountant)
Sub Post Office,
Balapur Dist. Akola.

.. Applicant

-versus-

Union of India & Ors. .. Respondents

Coram: Hon'ble Shri Justice M.S.Deshpande
Vice-Chairman

Hon'ble Ms.Usha Savara,Member(A)

Appearances:

1. Mr. M.M.Sudame
Advocate for the
Applicant.
2. Mr. M.G.Bhangade
Advocate for the
Respondents.

ORAL JUDGMENT: Date: 14-9-93
(Per M.S.Deshpande, V.C.)

The applicant challenges the penalty of withholding his increment for six months without cumulative effect imposed by the Appellate Authority, while accepting the guilty imposed by the Disciplinary Authority and modifying the penalty of withholding one increment for a period of two years with cumulative effect.

2. We are taken through the order passed by the Disciplinary Authority who recorded the dereliction from duty as very serious because it concerned taking away registered articles, ~~post~~ passbooks and cash home unauthorisedly.
3. The grievance of the applicant was that he had not been provided with lock and key and there was no safety for keeping these articles. This aspect was considered by the departmental authorities and they found no substance in this plea. The appellate Authority's order shows

that there was some allegations that the Sub-Post Master had access to the articles but in the absence of any material to show that the Sub Post Master had committed any petty thefts the applicant's contention was not accepted. It was entirely a matter for the disciplinary authority.

4. There was enough material before the departmental authorities and we do not think that any interference is called for. O.A. is dismissed.

U. Savara
(USHA SAVARA)

M(A)

M. S. Deshpande
(M.S. DESHPANDE)
V.C.

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